

Title: Regarding implementation of Right to Education.

SHRI SHIVRAJ V. PATIL (LATUR): Sir, I am raising a very important issue. Our Constitution is amended to include right to education and when the Amendment Bill was discussed on the floor of the House, certain points were raised by the Members.

One of the points raised was that the article 45 of the Constitution says that right to education should be made available to the children in the age group of 0-14. A case was taken to the Supreme Court by one Shri Unnikrishnan. In that case also, the Supreme Court had said that right to education should be given. That means, the children in the age group of 0-14 should be provided with right to education.

When this matter was raised on the floor of the House, the Minister said that he would make a law to see that right to education is implemented and enforced and becomes a reality. He also said that in the law, he would provide that the children in the age group of 0-6 are also taken care of. He also said that the family members of the child should also be responsible, and the society also should be responsible. Since that assurance was given on the floor of the House, nearly one year has passed, and we are waiting to see the kind of law which will be made by the Government to fulfil these assurances and to see that real right to education is given to the children.

We are seeking the information from the Government as to what the Government has done in this respect. If the Government has done something, we would like to see as to when the Bill will come before this House and when the Bill will be passed. We seek this kind of information from the Government. There is no other device which could have been used to extract this information within the available time, so we are raising this issue. We expect the Government to appropriately respond to the point which I have made on behalf of our Party and all other parties.

MR. SPEAKER: Now, I call Shri Ramji Lal Suman.

SHRI SHIVRAJ V. PATIL : Will the Government respond to this?

MR. SPEAKER: The Parliamentary Affairs Minister is here. Since it is an important issue, the Parliamentary Affairs Minister may bring it to the notice of the Minister concerned.

SHRI SHIVRAJ V. PATIL : I can repeat what I have said for the advantage of the Minister.

MR. SPEAKER: She is responding.

**श्री शिवराज वि.पाटील** : संविधान में राइट टू एजुकेशन का अमेंडमेंट लाया गया और उसके बाद सरकार की तरफ से बिल लाने की बात कही गई थी लेकिन एक साल बाद भी बिल नहीं आया। वह बिल आना इसलिए जरूरी है कि बिल लाए बिना राइट टू एजुकेशन को उपयोग में नहीं लाया जा सकता है। इसके साथ ही इसमें जीरो टू सिक्स इअर के बच्चों का भी ध्यान रखने की बात है। मैं चाहता हूँ कि सरकार इसके बारे में रिस्पॉंड करे।

**स्वास्थ्य और परिवार कल्याण मंत्री तथा संसदीय कार्य मंत्री (श्रीमती सुमा स्वराज)** : अध्यक्ष महोदय, मैं मानव संसाधन विकास मंत्री जी से इस बारे में बात करूंगी। जो शिवराज पाटील जी ने बात रखी, उनकी और सदन की भावनाओं से उन्हें अवगत कराऊंगी। वह जो भी चाहेंगे, कब इसे ला रहे हैं या इस बारे में क्या योजना है, मैं उससे सदन को अवगत कराऊंगी।

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